

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3225**

TO BE ANSWERED ON THE 21ST MARCH, 2023/ PHALGUNA 30, 1944 (SAKA)

RESETTLEMENT OF DISPLACED PERSONS

**3225. SHRI VINCENT H. PALA:
SHRI PRADYUT BORDOLOI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the 15th Finance Commission accorded river erosion as a natural calamity and recommended adequate compensation including rehabilitation under State Disaster Relief Fund (SDRF) and National Disaster Response Fund (NDRF) and if so, the details thereof;

(b) the details of subsequent action taken in response to the 15th Finance Commission recommendations;

(c) the details and the status of implementation of the said recommendations of fund allocation for 'Resettlement of Displaced People affected by Erosion' under NDRF and Mitigation Measures to prevent erosion under NDMF;

(d) the details of funds allocated to Meghalaya and Assam so far for relief and rehabilitation for erosion-hit communities under SDRF and NDRF respectively; and

(e) whether the Union Government has received the report sought from the Meghalaya and Assam State Governments with details of those victims in the States who have become landless and homeless due to erosion and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): Fifteenth Finance Commission (XV-FC) had noted that coastal and river erosion can have serious adverse socio-economic consequences. It had considered two aspects related to erosion i.e. mitigation measures to prevent erosion [(under National Disaster Mitigation Fund (NDMF)] and resettlement of displaced people affected by erosion [under National Disaster Response Fund (NDRF)].

Accordingly, to mitigate the risk of erosion, XV-FC had recommended an allocation of Rs. 1,500 crore from NDMF for the award period 2021-22 to 2025-26. The guidelines on constitution and administration of the National Disaster Mitigation Fund (NDMF) have been issued on 28.02.2022.

Further, for resettlement of displaced people affected by erosion, XV-FC had recommended that both the Union and State Governments develop a policy to deal with the extensive displacement of people caused by coastal and river erosion. To implement such policy, XV-FC had recommended an allocation of Rs. 1,000 Crore at the national level under the Recovery & Reconstruction Funding Window of NDRF. The State Governments can request assistance from the resources available through the Recovery & Reconstruction Funding Window of NDRF.

(d): No State wise fund had been allocated by XV-FC for erosion-hit communities under SDRF and NDRF. However, funds allocated under SDRF and released under NDRF to Meghalaya and Assam is given below:-

Rs. in Crore

S. No.	State	Year-wise allocation of fund under SDRF (Central and State share)			Year-wise release of fund under NDRF		
		2020-21	2021-22	2022-23	2020-21	2021-22	2022-23
1	Assam	686.40	720.80	756.80	44.37	--	250.00
2	Meghalaya	58.40	60.80	64.80	16.52	--	--

(e): No such reports have been received from Meghalaya and Assam.
